

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.86 of 1997
O.A.77 of 1997

Date of Order : 12.3.1998

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.

S.E.RAILWAY

Vs.

MS. MINOTI PANDEY

MS. MINOTI PANDEY

Vs.

S.E.RAILWAY

For the S.E.Railway : Mr.P.Chatterjee, counsel.

For the original applicant : Mr.B.C.Sinha, counsel.

ORDER

When the matter is taken up for admission, 1d.counsel Mr.P.Chatterjee, appearing on behalf of the respondents, submits that the present M.A. being No.86 of 1997 may be disposed of in terms of the order dated 22.4.1997 passed in O.A.77 of 1997.

2. I have perused the order dated 22.4.1997 and it appears that the interim order has been modified after hearing 1d.counsel for both the parties.
3. M.A.86 of 1997 is thus disposed of.
4. O.A.77 of 1997 is adjourned to 13.5.1998.


(D.Purkayastha)
Judicial Member